

### Uttar Pradesh Lokayukta And Up-Lokayuktas (Amendment) Act, 1989

### 10 of 1989

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### Uttar Pradesh Lokayukta And Up-Lokayuktas (Amendment) Act, 1989

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An Act further to amend the Uttar Pradesh Lokayukta and Uplokayuktas Act, 1975 It is hereby enacted in the Fortieth Year of the Republic of India as follows: 1. Received the assent of the Governor on March 31, 1989 and published in the U.P. Gazette, Extra., Part-1, Section (ka), dated 31st March, 1989, pp. 2-3.

#### 1. Short Title :-

This Act may be called the Uttar Pradesh Lokayukta and Up-Lokayuktas (Amendment) Act, 1989.

#### 2. Amendment Of Section 2 Of U.P. Act No. 42 Of 1975 :-

In Section 2 of the Uttar Pradesh Lokayukta and Up-Lokayuktas Act, 1975, hereinafter referred to as the principal Act, for clause (d), the following clause shall be substituted, namely :

"(d) grievance means :--

(i) a claim by a person that he substained injustice or undue hardship in consequence of maladministration, or

(ii) a complaint to the effect that an authority empowered to make appointments to a public service or post in connection with the affairs of the State of Uttar Pradesh has after the commencement of the Uttar Pradesh Lokayukta and UP-Lokayuktas (Amendment) Act, 1989 made any appointment in breach of the quota of reservation for members of scheduled castes or scheduled tribes laid down by the State Government."

# 3. Amendment Of Section 9 :-

In Section 9 of the principal Act, in sub-section (1), after existing proviso, the following proviso shall be inserted, namely :

"Provided further that in the case of a grievance involving a complaint referred to in sub-clause (ii) of clause (d) of Section 2, the complaint may be made also by an organization recognized in that behalf by the State Government."

# 4. Amendment Of Section 22 :-

In Section 22 of the principal Act,--

(a) after the word "allegation" the words "or grievance" shall be inserted;

"(g) any member of the staff of Governors Secretariat."

# 5. Amendment Of Second Schedule :-

In the Second Schedule to the principal Act in the proviso,--

(i) in clause (b), for the words "pension, and" the word "pension" shall be substituted;

(ii) clause (c) shall be omitted.

# 6. Amendment Of Third Schedule :-

In the Third Schedule to the principal Act, in paragraph (d), after the word "appointments" the following brackets, words and figures shall be inserted, namely :--

"(other than an appointment referred to in clause (ii) of clause (d) of Section 2.")